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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the day 29th May 1997.

CORAM : Hon'ble Mr. T.L. Verma, Member-J

Hon'ble Mr. S. Dayal, Member-A

ORIGINAL APPLICATION NO. 22 OF 1997.

1. Union of India

through Chief General Manager (T)

East U.P. Circle, Lucknow.

2. Divisional Engineer (T),

Mirzapur.

3. Sub Divisional Officer (Telegraph),

Mirzapur.

..... Applicant

(By Advocate Shri Amit Sthalekar)

Versus

1. Kailash Nath Gupta,

S/o Gauri Shankar Gupta,

R/o Meja Road, Allahabad.

2. Presiding Officer,

Central Industrial Tribunal-cum-Labour Court,

KANPUR.

..... Respondents.

(By Advocate Shri....)

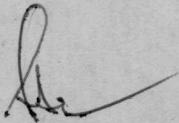
O R D E R (ORAL)

By Hon'ble Mr. T.L. Verma, Member-J

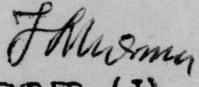
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1. This application Under Section 19 of the Administrative Tribunals Act, 1985, has been filed challenging the award dated 23.2.1996 passed by the Central Government Industrial Tribunal -cum-Labour Court, Kanpur. The Hon'ble Supreme Court in the recent decisions have held that the Central Administrative Tribunal have no jurisdiction to entertain the application challenging the award of the Labour Court. In view of the above, this application is not maintainable before us and the same is accordingly dismissed. This, however, ~~does~~ ^{will} not preclude the applicant from taking any other remedial measure, which is available to them before an appropriate legal forum.



MEMBER (A)



MEMBER (J)

am/